

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 151/MP/2016

Subject : Petition under Section 79 (1) (c) read with Sections 142 and 146 of the Electricity Act, 2003 regarding non-compliance of order dated 8.6.2013 in Petition No. 245/MP/2012.

Date of Hearing : 23.10.2018

Coram : Shri P. K. Pujari, Chairperson
Dr. M. K. Iyer, Member

Petitioner : Dakshin Gujarat Vij Company Limited (DGVCL)

Respondents : Essar Steel India Limited (ESIL) and Others

Parties present : Shri M.G.Ramachandran, Advocate, DGVCL
Ms. Ranjeetha Ramachandran, Advocate, DGVCL
Shri Shatrajit Bangerje, Advocate, Resolution Professional
Ms. Neha Nagpal, Advocate, Resolution Professional
Shri Mahesh Agarwal, Advocate, Resolution Professional
Shri Arshit, Advocate, Resolution Professional

Record of Proceeding

Though order was reserved in the Petition on 21.8.2018, the same was listed for hearing since order in the Petition could not be issued prior to demitting of one Member.

2. Learned counsels for the parties submitted that since the Commission has already noted the arguments through a detailed ROP, there is no requirement for further arguments and order may be passed based on the documents available on record and the submissions already made.

3. Based on the consent of the parties, order in the petition was reserved.

By order of the Commission

Sd/-
(T. Rout)
Chief (Law)